FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HEAVEN AHEAD VOYAGE PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HEAVEN AHEAD VOYAGE PVT LTD.
2.	Date of incorporation of corporate debtor	21/10/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110DL2011PTC226655
5.	Address of the registered office and principal office (if any) of corporate debtor	**REGISTERED ADDRESS**: H.NO.8728, LANDMARK NEAR FLIMISTAN CINEMA HALL SIDHIPUR NEW DELHI, INDIA, 110005 **ADDRESS AT WHICH THE BOOKS OF ACCOUNT ARE TO BE MAINTAINED:** NCPL WEB TOWER, 3RD FLOOR A-4, SECTOR-9, DND ROAD, NOIDA, UTTAR PRADESH, INDIA, 201301
6.	Insolvency commencement date in respect of corporate debtor	30/10/2023
7.	Estimated date of closure of insolvency resolution process	27/04/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MR. KHUSHVINDER SINGHAL REGD NO-IBBI/IPA-002/IP-N00888/2019-2020/12833
9.	Address and e-mail of the interim resolution professional, as registered with the Board	HOUSE NO.399, SEC 12 A, PANCHKULA, HARYANA-134112 MOBILE +91 9914030030 **Email:kvsinghal@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	HOUSE NO.399, SEC 12 A, PANCHKULA, HARYANA-134112 MOBILE +91 9914030030 **Email: cirp.havpl@gmail.com**
11.	Last date for submission of claims	13/11/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. **NA** 2. **NA** 3. **NA**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: **NA**

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s HEAVEN AHEAD VOYAGE PVT LTD** on 30th October, 2023.

The creditors of **M/s HEAVEN AHEAD VOYAGE PVT LTD**, are hereby called upon to submit their claims with proof on or before 13th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with proof by **electronic means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. KHUSHVINDER SINGHAL
Interim Resolution Professional
In the matter of M/s HEAVEN AHEAD VOYAGE PVT LTD.
(IBBI/IPA-002/IP-N00888/2019-2020/12833)
Address: H.NO. 237/1, 44-A, Chandigarh, Haryana & Punjab, 160047
Email For Correspondence -cirp.havpl@gmail.com
Email Regd. with IBBI - kvsinghal@gmail.com
Mb. 9914030030

Date: 01.11.2023
Place: New Delhi

28.09.2023.

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HEAVEN AHEAD VOYAGE PVT LTD

RELEVANT PARTICULARS

1.	Name of corporate debtor	**HEAVEN AHEAD VOYAGE PVT. LTD.**
2.	Date of incorporation of corporate debtor	21/10/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U74110DL2011PTC226655**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:** H. No. 8728, Landmark Near Flimistan Cinema Hall Sidhipur New Delhi, India, 110005 **Address at which the books of Account are to be maintained:** NCPL Web Tower, 3rd Floor A-4, Sector-9, DND Road, Noida, Uttar Pradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor	30/10/2023
7.	Estimated date of closure of insolvency resolution process	27/04/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Khushvinder Singhal Regd No. IBBI/IPA-002/IP-N00888/2019-2020/12833
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No. 399, Sector 12 A, Panchkula, Haryana-134112 Mobile +91 9914030030 Email:kvsinghal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	House No. 399, Sector 12 A, Panchkula, Haryana-134112 Mobile +91 9914030030 Email: cirp.havpl@gmail.com
11.	Last date for submission of claims	13/11/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s HEAVEN AHEAD VOYAGE PVT. LTD.** on 30th October, 2023.

The creditors of **M/s HEAVEN AHEAD VOYAGE PVT. LTD.** are hereby called upon to submit their claims with proof on or before13th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with proof by **electronic means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Khushvinder Singhal
Interim Resolution Professional
In the matter of M/s Heaven Ahead Voyage Pvt Ltd.
(IBBI/IPA-002/IP-N00888/2019-2020/12833)
Address: H.No. 237/1, 44-A, Chandigarh, Haryana & Punjab, 160047
Email For Correspondence:- cirp.havpl@gmail.com
Email Regd. with IBBI:- kvsinghal@gmail.com
Mob.9914030030

Date: 01.11.2023
Place: New Delhi

financialexp.epapr.in

फॉर्म-ए

सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन)

हेवन अहेड वॉयेज प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	**हेवन अहेड वॉयेज प्राइवेट लिमिटेड**
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	21.10.2011
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी, दिल्ली
4.	कॉर्पोरेट ऋणी का कॉर्पोरेट पहचान नंबर/सीमित दायित्व पहचान	**U74110DL2011PTC226655**
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	पंजीकृत पताः एच. नंबर 8728, लैंडमार्क फ्लिमिस्तान सिनेमा हॉल के पास, सीधी पुर, नई दिल्ली 110005 वह पता जिस पर खाते की किताबें रखी जानी हैं: एनसीपीएल वेब टॉवर, तीसरी मंजिल ए-4, सेक्टर- 9, डीएनडी रोड, नोएडा उत्तर प्रदेश 201301 भारत
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	**30.10.2023**
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	**27.04.2024**
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	श्री खुशविंद्र सिंघल, पंजीकरण नं. IBBI/IPA-002/IP-N00888/2019-20/12833
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	म. नं. 399, सैक्टर- 12 ए, पंचकूला, हरियाणा 134112 मोबाइल- +91 9914030030 ईमेल : kvsinghal@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता	म. नं. 399, सैक्टर- 12 ए, पंचकूला, हरियाणा 134112 ईमेल आईडीः cirp.havpl@gmail.com मोबाइल- +91 9914030030
11.	दावों को प्रस्तुत करने की अंतिम तिथि	13.11.2023
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	श्रेणी का नाम- एनए
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. एनए 2. एनए 3. एनए
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	weblink: https://ibbi.gov.in/en/home/downloads भौतिक पताः एनए

एतद्द्वारा सूचना दी जाती है कि माननीय नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच ने 30 अक्तूबर, 2023 को मै. हेवन अहेड वॉयेज प्राइवेट लिमिटेड की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

मै. हेवन अहेड वॉयेज प्राइवेट लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 13 नवंबर, 2023 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारो को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारो को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

दावे के प्रमाण का प्रस्तुतीकरण भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमावली, 2016 के अध्याय IV के अनुसार करना चाहिए। लेनदारों को दस्तावेजी प्रमाणों के साथ लागू दावा प्रपत्र (नोट 1 में नीचे निर्दिष्ट) भरकर अपने दावे प्रस्तुत करने होंगेः

टिप्पणी-1

फॉर्म बीः परिचालन लेनदार द्वारा दावे के लिए (कामगार व कर्मचारियों को छोड़कर)
फॉर्म सीः वित्तीय लेनदारों द्वारा दावे के लिए
फॉर्म सीएः श्रेणी में वित्तीय लेनदारों के दावे के लिए
फॉर्म डीः कामगार व कर्मचारियों द्वारा दावे के लिए
फॉर्म ईः कामगार व कर्मचारियों के प्राधिकृत प्रतिनिधि द्वारा दावे के लिए
फॉर्म एफः प्रचालनों तथा वित्तीय लेनदारों से अन्य लेनदारों द्वारा दावे के लिए
गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

दावा प्रपत्र में संपर्क विवरण का उल्लेख करें ताकि दावे के बारे में किसी भी पूछताछ को तुरंत हल किया जा सके।

हस्ता/-
श्री खुशविंद्र सिंघल,
अंतरिम प्रस्ताव पेशेवर
मै. हेवन अहेड वॉयेज प्राइवेट लिमिटेड के विषय में
(IBBI/IPA-002/IP-N00888/2019-20/12833)
पताः मकान नंबर 237/1, 44-ए, चंडीगढ़, हरियाणा और पंजाब, 160047
पत्राचार के लिए ईमेलः cirp.havpl@gmail.com
आईबीबीआई के साथ पंजीकृत ईमेलः kvsinghal@gmail.com
मोबाइल- 9914030030

दिनांकः 01.11.2023
स्थानः नई दिल्ली

www.readwhere.com